

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
(THROUGH VIDEO CONFERENCING)**

Original Application No. 332/00226/2021

Date of Order: This, the 17th day of September, 2021

HON'BLE MR. A MUKHOPADHAYA, MEMBER (A)

1. Gyan Chandra Shukla, aged about 61 years, S/o Late Shri Raj Bahadur Shukla, R/o- 71/25/38 Kha, Sudamapur, A.P. Sen Road, Lucknow.
2. Ram Kumar Gupta, aged about 63 years, S/o Late Shri Matadeen, R/o-148/28 Dugavan, Lucknow.
3. Ram Murti Pandey, aged about 63 years, S/o Late Shri Muneshwar Pandey, R/o- 551-Ka/483/IQ, Mahuaribagh, Aazad Nagar, Lucknow.
4. Daulat Ram, aged about 60 years, S/o Late Shri Laale, R/o- Village- Bhelya Madanpur, Post & PS – Sahdullah Nagar, Distt- Balrampur.
5. Chandra Bhan Singh, aged about 56 years, S/o Late Shri Gopi Singh, R/o- 538 Kha/ 258 Shiv Nagar Khadra, Tower Wali Gali, Lucknow.
6. Bhag Singh, aged about 62 years, S/o Late Shri Chhuttan Singh, R/o- 71/153, Sudamapuri, A.P. Sen Road, Lucknow.





7. Sudha Singh, aged about 61 years, W/o Late Shri Baldev Singh, R/o- 71/153, Sudamapuri, A.P. Sen Road, Lucknow.
8. Achche Miyan, aged about 63 years, S/o Late Shri Sabir Ali, R/o- H.No. 420/133, Katra Mohd. Ali Khan, Chaupatiya, Lucknow.
9. Arjun Singh, aged about 53 years, S/o Late Shri Ram Pragat Singh, R/o- EWS/ 441, Ratnakar Khand, South City, Raebareilly Road, Lucknow.
10. Shiv Kumar Sonkar, aged about 61 years, S/o Late Shri Baijnath, R/o 256/205, Shastri Nagar, Khajua Dhobhi Ghat, Lucknow.
11. Ganga Singh, aged about 57 years, S/o Late Shri Brij Lal Singh, R/o- Village- Bangaon Bhayakpur, PS & Tehsil- Tarabganj, Gonda.
12. Mohd. Idrish, aged about 62 years, S/o Late Mohd. Salim Khan, R/o-Pure Hansbela Bhola, Post- Mohammadpur, Kuchriya Bhadokhar, Raebrely.
13. Kedar Nath Pathak, aged about 62 years, S/o Late Shri Ram Naresh Pathak, R/o-569-Cha/229, Prem Nagar, Alambagh, Lucknow.

..APPLICANTS

By Advocate: Shri Praveen Kumar.

VERSUS

1. Union of India, through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
3. The Senior Divisional Finance Manager, Northern Railway, Hazratganj, Lucknow.
4. The Chief Works Manager, Carriage & Wagon Workshop, Northern Railway, Alambagh, Lucknow.

.....RESPONDENTS

By Advocate: None.



O R D E R (ORAL)

At the outset, Shri Praveen Kumar, learned counsel for the applicants, submitted that this is a matter where the applicants have submitted a representation / option to the respondents for being considered under the Old Pension Scheme, (OPS), in pursuance of RBE No. 28/2020; (Annexure No. A-16) followed by several other representations. Applicants' counsel further submitted that since these representations / options have not been decided by the

respondents so far, he would be satisfied if, in the facts and circumstance of the case, this Tribunal grants leave to the applicants to submit a fresh comprehensive representation to the respondents with regard to their grievances within a period of two weeks and thereafter, the respondents are directed to consider such representation after affording the applicants an opportunity of a personal hearing to better explain their cases and decide the same by way of a reasoned and speaking order as per law within a reasonable timeframe.



2. Looking to the aforementioned position and the limited nature of the plea made by the learned counsel for the applicants, I deem it appropriate, without entering into the merits of the case, to dispose of this OA at the stage of admission itself, by directing the applicants to submit a fresh comprehensive representation to the respondents with regard to their grievances as detailed in this OA within a period of two weeks from the date of this order. In the event of such a representation being received within the stipulated period, the respondents shall consider and decide the

same in accordance with law, after affording the applicants an opportunity of a personal hearing in order to better explain their case/s, by way of a reasoned and speaking order, within a further three months of receipt of the representation.

3. Original Application is disposed of accordingly.
4. There will be no order on costs.
5. A copy of this order may also be made available to both learned counsel for the parties by email.



(A.MUKHOPADHAYA)
MEMBER (A)